

**CENTRAL ELECTRICITY REGULATORY COMMISSION**

**NEW DELHI**

**Petition No. 184/TT/2025**

<b>Subject</b>	Approval under Section 62 read with Section 79(1)(d) of the Electricity Act, 2003 and under Regulation 15(1)(a) and Regulation 23 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 for the truing-up of transmission tariff for the 2019-24 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and for the determination of the transmission tariff for the 2024-29 period under the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024 for assets under Transmission System associated with Lara STPS-I (2x800 MW) Generation Project of NTPC” in Western Region.
<b>Petitioner</b>	Power Grid Corporation of India Limited
<b>Respondents</b>	Madhya Pradesh Power Management Company Ltd. and 9 Others
<b>Date of Hearing</b>	<b>11.3.2025</b>
<b>Coram</b>	Shri Ramesh Babu V., Member Shri Harish Dudani, Member
<b>Parties Present</b>	Mr. Mohd. Mohsin, PGCIL Mr. Vishal Sagar, PGCIL Ms. Anshul Garg, PGCIL Mr. Divyanshu Mishra, PGCIL Mr. Arjun Malhotra, PGCIL

**Record of Proceedings**

The Petitioner’s representatives submitted that the present Petition had been filed for truing-up of Transmission Tariff for 2019-24 tariff period and determination of Transmission Tariff for the 2024-29 tariff period for assets under “Transmission System associated with Lara STPS-I (2x800 MW) Generation Project of NTPC” in Western Region.

2. None were present on behalf of the Respondents despite notice.
3. After hearing the Petitioner’s representatives, the Commission directed as under:



- (a) The Petitioner, to furnish the following information, on an affidavit, within one week, with a copy to the Respondents:
- (i) To Provide reasons for variation in actual ACE w.r.t approved ACE.
  - (ii) To confirm whether all the assets are in use or there has been any decapitalization.
4. The Respondents to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder, if any, within a week thereafter.
5. The Petition will be listed for the hearing on 25.3.2025 at 2:30 p.m.

**By order of the Commission**

**sd/-  
(T. D. Pant)  
Joint Chief (Law)**

